

(22)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

CP No.252/2000 in
OA No.1303/99

New Delhi this the 24th day of August, 2000.

HON'BLE MR. JUSTICE V. RAJAGOPALA REDDY, VICE-CHAIRMAN (J)
HON'BLE MR. GOVINDAN S. TAMPI, MEMBER (ADMNV)

1. Dharam Singh S/o Sh. Chandu Singh,
R/o C-84, Netaji Nagar,
New Delhi.

2. Satbir Singh S/o SH. Asha Ram,
R/o 968, Panna Paposia,
Narela, Delhi-40.

...Petitioners

(By Advocate Shri U. Srivastava)

-Versus-

1. Shri Asha Dass,
Secretary,
Ministry of Social Justice and Empowerment,
Govt. of India, Shastri Bhawan,
New Delhi.

2. Shri B.L. Sharma,
Chief Commissioner for
Persons with Disabilities,
Room No.249 K, A-Wing,
Shastri Bhawan,
New Delhi.

...Respondents

(By Advocate Shri Madhav Panikar)

O R D E R (ORAL)

By Justice V. Rajagopala Reddy, Vice-Chairman

The direction in the OA was to re-engage the applicants in the first immediate vacancies and to consider regularising and granting temporary status.

2. It is now stated by the respondents that they had sent the orders of appointment to the petitioners on 21.8.2000 and that they would be considered for granting temporary status in accordance with the rules after completion of required number of days. In the circumstances, recording the statement made by the respondents in the

CAB

27

counter-affidavit and in view of order dated 21.8.2000, we are satisfied that the order has been complied with. C.P. is, therefore closed. Notices are discharged.

Govindan S. Tampi
Member (Admn)

'San.'

V. Rajagopala Reddy
Vice-Chairman(J)

Rajagopala